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SLP(Crl.)No. 2707 OF 2002
ITEM No.55

Court No. 6

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 2707/2002

(From the judgement and order dated 02/03/2002 in SC 48/2001
of The Designated Court-II, Delhi).

BALBIR SINGH

Petitioner (s)

VERSUS

STATE OF DELHI

Respondent (s)

(With Appln(s). for ex-Parte stay)

Date : 12/08/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE U.C. BANERJEE
HON'BLE MR. JUSTICE B.N. AGRAWAL

For Petitioner (s) Mr. Rajiv Dutta, Sr. Adv.
Mr. Harjinder Singh Bhatti, Adv.
Mr. Kapil Sharma, Adv.
Mr. R. Nedumaran, Adv.

For Respondent (s) Mr. Kailash Vasdev, Sr. Adv.
Mr.D.S. Mahra, Adv.
Mr. Jatinder Kumar Bhatia, Adv.

UPON hearing counsel the Court made the following

O R D E R

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Leave granted.

Let it be placed on record that this Court on
16th July, 2002 had directed stay of further
proceedings but the petitioner shall not leave the
police station area where he lives ordinarily without
obtaining prior approval of this Court.

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Today when the matter was taken up for hearing,
Mr. Kailash Vasdev, learned senior counsel appearing
for the respondent - State of Delhi, submitted that
considering the nature of allegations, it would be in
the interest of justice that the petitioner be asked to
report at least twice in a week to the local police
station where he ordinarily resides. We do feel it

expedient, however, and upon consideration of the fact situation of the matter in issue, to direct the petitioner to report once in a week to the local police station. The earlier order dated 16.7.2002, however, shall continue until further orders of this Court.

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(K.K. Chawla)
Court Master

(Shelly Sengupta)
Court Master